

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00171/2019 in & OA/310/00359/2019

Dated Wednesday the 20th day of March Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

1. K.Gajendran,
2. K.Sundarapandian,
3. B.Rameshbabu,
4. M.Chandrasekaran,
5. M.Dhanasekaran,
6. S.Vijayakumar,
7. R.Panneer selvam,
8. V.Gopinath,
9. N.Raja Selvam,
10. M.Revathy,
11. S.Ravichandran,
12. S.Tamilarasi,
13. B.K.Umasankar,
14. N.Prabhu,
15. G.Sekar,
16. S.Muneer Sulthana,
17. S.Venkatesan,
18. K.Vaidhyanathan,
19. MD. Saleemudin,
20. G.Nagarajan,
21. P.Thiyagarajan,
22. K.Bharanikumar,
23. C.R.Padmanaban,
24. M.Navaneetham,
25. V.Shankarkumar,
26. B.Ravichandran,
27. K.Sekar,
28. D.Gajendran,
29. T.S.Vedagiri,
30. MD. Gouse Mohideen.Applicants

By Advocate M/s. R. Malaichamy

Vs

1. Union of India,
rep by the Secretary,
Ministry of Communications,
Department of Posts, Sansad Marg,
New Delhi 110001.
2. The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.
3. The Postmaster General,
Chennai City Region,
Anna Salai, Chennai 600002.
4. The Chief Postmaster,
General Post Office (GPO),
Chennai 600001.Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. MA filed by the applicants for joining together to file a single OA is allowed.

2. The applicants have filed this OA seeking the following reliefs :

"1. To direct the respondents to count the casual service rendered by the applicants as qualifying service along with regular service for grant of pension and other retirement service benefits and

2. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

3. It is submitted that the applicants had made representations to the respondents on 23.03.2018 which are still pending for consideration. Learned counsel for the applicants states that the applicants would be satisfied if the respondents are directed to consider the representations within a time limit to be stipulated by this Tribunal.

4. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.

5. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A1-A30 representations of the applicants dt. 23.03.2018 in accordance with law and the relevant rules/standing orders and pass a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

20.03.2019

SKSI